

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 9th Day of October, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S. Dayal, A.M.

Original Application No. 1261 of 1998.

Jagdish Prakash Dixit
aged about 63 years
son of Late Salig Ram Dixit,
R/O 41 Phola Puria,
Shikohabad.
Distt. Firozabad.

. . . Applicant.

Counsel for the applicant: Sri N.P. Singh, Adv.
Sri V.B. Tiwari, Adv.

Versus

1. Union of India through Secretary, Ministry of communication, New Delhi.
2. Chief General Manager, Telephones, (East) Uttar Pradesh Circle, Lucknow.
3. Door Sanchar Mandal Abhiyanta, Etawah.

. . . Respondents.

Counsel for the respondents: Sri R.C. Joshi, Adv.

Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri V.B. Tiwari, for the applicant and Sri A.K. Malik holding brief of Sri R.C. Joshi learned counsel for the respondents.

2. In this application time was granted to



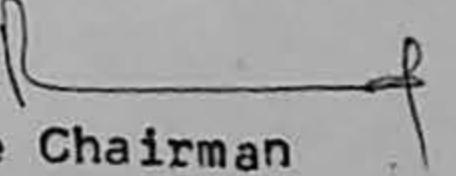
respondents to file counter affidavit on 20.11.98. However, counter affidavit could not be filed though about two years have been passed. In the circumstances, in our opinion, case may be decided finally without counter affidavit.

3. The case of the applicant is that he has been granted promotion after attaining the age of superannuation but certain benefits which follow the promotion granted, have not been given. It appears that before coming to this Tribunal, applicant made a representation to the Divisional Engineer, Tele Communication, a copy of which has been filed as Annexure A-2 to the application. The grievance of the applicant is that his representation has not been decided. The learned counsel for the applicant has submitted that respondents may be directed to decide this representation within a specified time.

4. The application is accordingly disposed of finally with a direction to the respondent No.3 to decide the representation of the applicant within three months, by a reasoned order, from the date, a copy of this order is filed before him. In order to avoid delay, it shall also be open to the applicant to file a fresh copy of the representation along with copy of this order.

There will be no order as to costs.


Member (A.)


Vice Chairman

Nafees.